

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

RA/M.A./O.A./ T.A./ 357 ⁹⁰
1980

Yashwantrao Dolatrao Applicant (s).

B.K. Mod Adv. for the
Petitioner (s).

Versus

Union of India as Respondent (s).

Union Adv. for the
Respondent (s)

SR. NO.	DATE.	ORDERS.
	13/10/80	Serial 5 (Gmt. issued) Petitioner's request Principally reg. order of 10/10/80 to applicant's rele

O.A./357/90

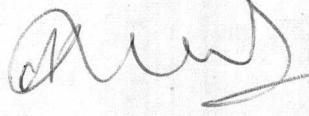
CORAM : Hon'ble Mr.A.V.Haridasan : Judicial Member
Hon'ble Mr.M.M.Singh : Administrative Member

09/08/1990

Neither the applicant nor his counsel present.
It appears that the applicant is not interested in prosecuting the matter. The application is therefore dismissed for default, without being admitted.

It is seen from the ~~file~~ that there are two applications with the ~~different dates and they are~~ one and ~~the same term and with the same number.~~ Registry ^{Verify} to explain how such application has to be/happened to be taken in to file.

M. M. Singh
(M.M.Singh)
Administrative Member


(A.V.Haridasan)
Judicial Member

AIT